

**GOVERNMENT OF INDIA
INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2080
ANSWERED ON:08.03.2000
CYBER LAWS FOR PROTECTION OF INDIAN INDUSTRY
ANNA SAHEB M.K. PATIL

Will the Minister of INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government are considering to frame appropriate cyber laws to provide adequate protection to industrial and technological advancements in the wake of techno-economic liberalization to ensure that incoming trade enterprises do not set their undue market dominance at the cost of our technology and industry and to keep pace with technological advances;
- (b) if so, the details of the steps taken proposed to be taken in this regard; and
- (c) the present status of the measures under consideration in this regard?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN)

(a), (b) and (c): Government have introduced the Information Technology Bill, 1999 in the Lok Sabha on December 16, 1999 to provide legal recognition for transactions carried out by means of electronic data interchange and other means of electronic communication, commonly referred to as electronic commerce.